

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-508
IB-21/ND/2024

IN THE MATTER OF:

Minion Ventures Private Limited

Vs.

Rashmi Yadav

.....Applicant

.....Respondent

SECTION

U/s 95(1) of (IBC)

Order delivered on 19.02.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Siddhant Jaiswal, Mr. Rahul Kumar Yadav, Advs.

For the Respondent :

ORDER

Proxy Counsel on behalf of the Petitioner is present and submitted that in terms of order dated 15.01.2024, they have filed valid authorization for assignment of the proposed IRP and the same is now available on the e-portal. Order in this matter is **reserved**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)